

**NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT-I)
CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH,
NATIONAL COMPANY LAW TRIBUNAL, HELD ON **09.07.2021 at 10.30 A.M**
THROUGH VIDEO CONFERENCING

**PRESENT: SMT. R.SUCHARITHA, MEMBER (JUDICIAL)
SHRI. ANIL KUMAR B, MEMBER (TECHNICAL)**

IA/MA/IBA/TCP/TCA/CP/CA No : Contempt/2/2020 in CP/1210/IB/2018
NAME OF PETITIONER : Ashok Seshadri (Adept Technology Pvt Ltd)
NAME OF RESPONDENT : ICICI Bank Ltd
SECTION : Sec 425

ORDER

The Petitioner is represented by Ld. Counsel Mr. Ashok Seshadri and the Respondent is represented by Ld. Counsel Ms. Divia V through video conferencing mode.

This Application is filed for refund of the amount which is wrongly debited by the Respondent and the action has to be taken reverse the amount back to the account of the Corporate Debtor.

Hence, Ld. Liquidator has filed a Memo on 07.07.2021 in the Registry for withdrawal of the Contempt Application Memo and the same is taken on record along with this Application and stands **dismissed as withdrawn.**

-sd-
(ANIL KUMAR B)
MEMBER (TECHNICAL)

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-sd-
(R. SUCHARITHA)
MEMBER (JUDICIAL)